

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:28

ANSWERED ON:06.08.2013

ADMINISTRATIVE REFORMS COMMISSION ON POLICE REFORMS .

Rama Devi Smt. ;Singh Alias Pappu Singh Shri Uday

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has set up an Administrative Reforms Commission on Police Reforms;

(b) if so, the details thereof along with the terms of reference;

(c) whether the said Commission has submitted its report and if so, the details of the recommendations made/ accepted/ implemented by the Government separately, so far;

(d) the details of the suggestions received from various States on Police Reforms and the follow-up action taken by the Government thereon; and

(e) the measures taken by the Government to improve the attitude/ behaviour of the police personnel towards the society in general and women in particular?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 28 FOR 6.8.2013

(a) & (b): No Madam, the Government has not set up any Administrative Reforms Commission on Police Reforms. However, the Government of India had set up the 2nd Administrative Reforms Commission (ARC) on 31st August, 2005 for preparing a detailed blueprint for revamping the public administrative system and for suggesting measures to achieve a pro-active, responsive, accountable, sustainable and efficient administration for the country at all levels of the Government. The terms of reference of the Commission are enclosed at Annexure. The terms of reference, inter-alia, covered 'Public Order' also.

(c) & (d): The Commission submitted 15 Reports on various aspects of public administration. One of these Reports was on 'Public Order', which was submitted by the Commission to the Government in June, 2007. In its Report on 'Public Order', the Commission made a total of 165 recommendations. The Group of Ministers, while considering these recommendations, in its meeting held on 17.08.2012, decided that since most of these recommendations relate to States and the 'Police' and 'Public Order' are State subjects, the views of the States may be obtained on the Recommendations. Accordingly, on 14.09.2012, the States were requested to send their views. A Chief Ministers' Conference was also held in New Delhi on 15.04.2013 on the issue. The comments of the State Governments have been received on various recommendations contained in the aforesaid Report. These comments are under examination and the matter will now be placed before the Group of Ministers (GoM) for a decision.

(e): 'Police' and 'Public Order' are State subjects according to the Seventh Schedule to the Constitution of India and hence suitable steps in this regard are to be taken by the State Governments. However, the Central Government also issues necessary Advisories in this regard to the State Governments from time to time.